

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**(Part Heard Bench)**

**Item No.-302**

IB-210/ND/2022

IA/5682/2023, IA/1759/2024

**IN THE MATTER OF:**

Airwill JKM Infrastructure Pvt. Ltd.

**....Applicant**

**Vs.**

Cadillac Infotech Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhinav Mukhi, Mr. Shantanu Tomar, Advs.

For the Respondent : Mr. Sanjeev Deora, Ms. Bani Dixit, Mr. Aditya Puri,  
Advs.

**ORDER**

**IA/5682/2023:-**

Ld. Counsel on behalf of both the sides are present and submitted that they have filed their written submissions. However, written submissions of both the sides are not reflected on the e-portal. Ld. Counsels are directed to approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal. List the matter on **13.05.2024**.

**IA/1759/2024:-**

Ld. Counsel on behalf of Applicant is present and sought time to file rejoinder to the reply filed by the Respondent. Ld. Counsel on behalf of Respondent is present and submitted that they have filed their reply and the same is now available on the e-portal. List the matter on **13.05.2024**.

**Sd/-  
(RAHUL BHATNAGAR)  
MEMBER (T)**

Gunjan  
29.04.2024

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**